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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP No. 73/241-242/NCLT/AHM/2017
CP No. 115/241-242/NCLT/ND/2017**

Coram:


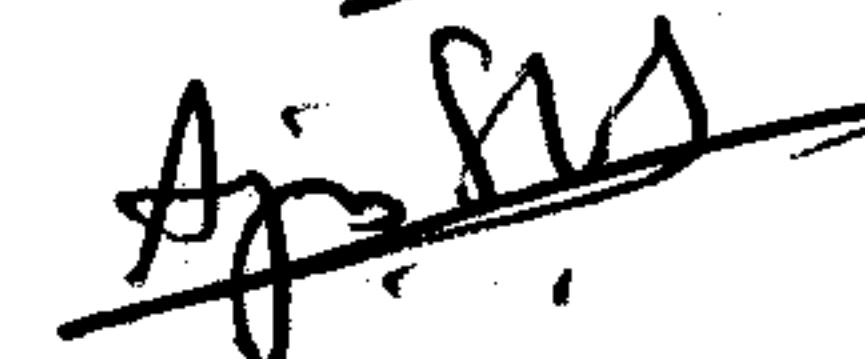
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017**

Name of the Company: Sunil Parmanand Kewalramani
V/s.
Medilux Laboratories Pvt. Ltd.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	PRATIK TRIPATHI	PCS	R No. 164, 6 + 10 to 12	
2.	A. R. Sheth	Advocate & Solicitor	Petitioner	

ORDER


Learned Advocate Mr. Arjun Sheth present for Petitioner. Learned PCS Mr. Prateek Tripathi present for Respondents no. 1 to 4 and 6 and 10 to 12.

Proof of service of the copy of the order on Respondents filed.

Respondents requested time to file reply.

Respondents shall file their reply within one week after serving a copy in advance on petitioner as last chance and petitioner shall file rejoinder within two weeks thereafter serving a copy in advance on Respondents.

List the matter on 20.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of August, 2017.